



Government of Jammu and Kashmir
Home Department

Notification

Jammu, the 06th Sept, 2018

- SRO 974 - Whereas, on 29.05.2015 Police Station, Anantnag received an information through reliable sources that an unruly mob of unknown youth is waving Pakistani flags and raising anti-national slogans. Further, the mob has assembled at Lal Chowk, Anantnag thereby causing panic in general Public and has also blocked the movement of traffic etc.; and
2. Whereas, in this connection, a case FIR No. 147/2015 u/s 147, 121, 120-B RPC, 13 ULA (P) Act, 1967 came to be registered in the Police Station, Anantnag, and
 3. Whereas, during the course of investigation, site plan was prepared and statement of witnesses were recorded u/s 161, 164-A/Cr.PC. During further investigation three accused persons namely (1) Ishfaq Shabir Wagay S/o Shabir Ahmad R/o Saidbal, Seer Hamdan, Anantnag (2) Atif Hussain Sheikh S/o Ghulam Hassan R/o Hazratbal, New Colony, Srinagar and (3) Zubair Ahmad Mir S/o Ghulam Hassan R/o Khanabal Chowk, Anantnag were identified and their involvement in the commission of crime was established and offences u/s 13 ULA (P) Act and Sections 147, 341 RPC were proved against them. Offences U/S 120-B, 121 RPC were dropped from the case owing to the deficiency of the evidence, and
 4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the aforementioned three accused persons for the commission of offences punishable under section 13 of the Unlawful Activities (Prevention) Act, 1967, and
 5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities

(Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the below mentioned accused persons for the commission of offences punishable under section 13 of the Unlawful Activities (Prevention) Act, arising out of FIR No.147/2015 U/S 147, 341, 120-B, 121 RPC, 13 ULA (P) Act in the Police Station, Anantnag.

1. Ishfaq Shabir Wagay S/o Shabir Ahmad R/o Saidbal, Seer Hamdan, Anantnag.
2. Atif Hussain Sheikh S/o Ghulam Hassan R/o Hazratbal, New Colony, Srinagar.
3. Zubair Ahmad Mir S/o Ghulam Hassan R/o Khanbal Chowk, Anantnag.

By Order of the Government of Jammu and Kashmir.

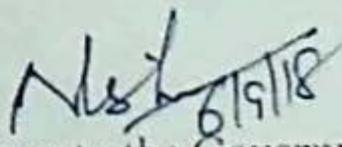
Sd/
Principal Secretary to the Government
Home Department

No Home/Pros/14/2017

Dated: 06/09/2018

Copy to:-

1. Director General of Police, J&K, Srinagar This has reference to his letter No. Legal/San-47/S/2016-917-18 dated 03/01/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department